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WP-28359-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF JULY, 2025

WRIT PETITION No. 28359 of 2025

GUNJAN KHARE AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Dinesh Singh Chauhan - Advocate for petitioners.

Smt. Janhavi Pandit - Additional Advocate General for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioners relies on the condition 8 of the gazette notification dated 28.07.2018.

Learned Additional Advocate General appearing for the State submits that the gazette notification has undergone an amendment w.e.f. 27.12.2024. Copy of the gazette notification amending the original rules has been produced.

Faced with the same, learned counsel for petitioners seeks leave to withdraw the petition with liberty to file a fresh petition, if need so arises.

In view of the above, petition is dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

